

[Mr. Chairman]

constitution of a National Monuments Commission for the conservation of ancient monuments and objects of archaeological, historical or artistic interest”.

*The motion was adopted.*

**Shri Narasimhan:** I introduce the Bill.

**Mr. Chairman:** There are two Bills in the name of Shri Ajit Singh Sarhadi. He is absent.

15:40½ hrs.

CONVERTS MARRIAGE DISSOLUTION BILL\*

by Shri Prakash Vir Shastri

श्री प्रकाश वीर शास्त्री (गुड़गांव) : मैं प्रस्ताव करता हूँ कि एक धर्म छोड़ कर दूसरा धर्म ग्रहण करने वालों के कुछ परिस्थितियों में विवाह विच्छेद करने का उपबन्ध करने वाले बिल को पेश करने की अनुमति दी जाय ।

**Mr. Chairman:** The question is:

“That leave be granted to introduce a Bill to make provision for dissolution of marriages under certain circumstances of converts from one religion to another”.

*The motion was adopted.*

श्री प्रकाश वीर शास्त्री : मैं बिल को प्रस्तुत करता हूँ ।

15:40½ hrs.

RESTRICTIONS ON EDIBLE OILS (FOR MANUFACTURE OF SOAP) BILL\*

by Shri Jhulan Sinha

**Shri Jhulan Sinha** (Siwan): I beg to move for leave to introduce a Bill

to impose certain restrictions on the use of edible oils for the manufacture of soap in India.

**Mr. Chairman:** The question is:

“That leave be granted to introduce a Bill to impose certain restrictions on the use of edible oils for the manufacture of soap in India.”

*The motion was adopted.*

**Shri Jhulan Sinha:** I introduce the Bill.

15:41 hrs.

DEFENCE FORCES PROVISIONS BILL\*

by Shri Jhulan Sinha

**Shri Jhulan Sinha** (Siwan): I beg to move for leave to introduce a Bill to provide for the supply of more wholesome articles of food for the Defence Forces.

**Mr. Chairman:** The question is:

“That leave be granted to introduce a Bill to provide for the supply of more wholesome articles of food for the Defence Forces”.

*The motion was adopted.*

**Shri Jhulan Sinha:** I introduce the Bill.

15:41½ hrs.

RESTORATION OF PLACES OF RELIGIOUS WORSHIP BILL\*

by Shri Prakash Vir Shastri

श्री प्रकाश वीर शास्त्री : (गुड़गांव) मैं प्रस्ताव करता हूँ कि कुछ व्यक्तियों अथवा जातियों के कब्रों में विद्यमान धार्मिक पूजा के स्थानों को उनके मूल स्वामियों को लौटने का उपबन्ध करने वाले बिल को पेश करने की अनुमति दी जाए ।

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill to provide for the restoration of places of religious worship in the possession of certain persons or communities to the original rightful owners thereof".

*The motion was adopted.*

श्री प्रकाश वीर शर्मा : मैं विल को प्रस्तुत करता हूँ ।

**Mr. Chairman:** As regards the next item, Shri Ajit Singh Sarhadi is absent.

15.41½ hrs.

INDIAN INSTITUTE OF ARCHAEOLOGY BILL\*

by Shri Narasimhan

**Shri Narasimhan** (Krishnagiri): I beg to move for leave to introduce a Bill to provide for the constitution of an Indian Institute of Archaeology for imparting training in scientific methods of archaeology and in the conservation of historic and artistic works, including research in various branches of Archaeology.

**Mr. Chairman:** The question is:

"That leave be granted to introduce a Bill to provide for the constitution of an Indian Institute of Archaeology for imparting training in scientific methods of archaeology and in the conservation of historic and artistic works, including research in various branches of Archaeology".

*The motion was adopted.*

**Shri Narasimhan:** I introduce the Bill.

15.42 hrs.

CEILINGS ON SALARY (IN PRIVATE SECTOR) BILL—contd.

by Shri A. M. Tariq.

**Mr. Chairman:** The House will now resume further discussion on the motion moved by Shri A. M. Tariq on the 29th April 1960, namely:—

"That the Bill to provide for ceiling on salaries in private employment be circulated for the purpose of eliciting opinion thereon by the 15th September 1960".

Out of 2½ hours allotted for discussion of this Bill, 25 minutes were taken up on the 29th April 1960, and 2 hours and 5 minutes are now available.

Shri Keshava may now continue his speech.

**Shri Keshava** (Bangalore City): Last time while I was on my legs in connection with this Bill, I was just bringing to the notice of this House the contents of the Estimates Committee's Ninth Report (First Lok Sabha). Of course, they mentioned in the Report that ours is a Welfare State and the people in our country evaluate service in terms of money and if any more attractive offers are made by the private sector, our talented young men in the public sector simply rush into that sector. Naturally, to whatever extent it may be, there is a depletion of competent and experienced men in the public sector. They have also mentioned in the Report that there are no principles on which the private sector gives employment to its employees. It is a matter for examination. There must be a rationalisation of salaries in the private sector and some sort of quali-

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